

पोरबन्दर केन्द्रीय उपभोक्ता सहकारी संस्था लिमिटेड ने इन्डेन गैस का वितरण बनाए जाने की माग की है और यदि हा, तो यह माग कब की गयी थी और उसका ब्यौर क्या है ;

(ख) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है , और

(ग) इस सम्बन्ध में अनुमति देने में इतनी देरी के क्या कारण हैं और अब उनको यह माग कब पूरी की जाएगी ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमचती नन्वन बहुगुणा) :
(क) से (ग) पोरबन्दर केन्द्रीय सहकारी समिति लिमि० ने दिसम्बर 1968 में इन्डेन एजेंसी के लिए पोरबन्दर स्थित इंडियन आयल कारपोरेशन को एक आवेदन पत्र दिया था। उस समय इंडियन आयल कारपोरेशन ने समिति के आवेदन पत्र पर अन्य आवेदन पत्रों के साथ विचार किया था और समिति को इसके लिए उपयुक्त नहीं पाया गया था क्योंकि समिति के पास गोदाम के लिए भूमि, मो-रूम टेलीफोन, विज्ज आदि जैसी अपेक्षित सुविधाएँ उपलब्ध नहीं थीं। 1 दिसम्बर, 1974 से ही समिति पोरबन्दर में इन्डेन गैस का वितरण एजेंसी के लिए प्रत्यावेदन दे रही है, परन्तु तरल पेट्रोलियम गैस की सीमित उपलब्धता और पोरबन्दर में अपर्याप्त विपणन क्षमता के कारण वहाँ पर पहले से विद्यमान एक वितरण एजेंसी के अतिरिक्त इन्डेन वितरण की नियुक्ति अभी तक उपयुक्त नहीं पाई गई है।

Coal based Fertiliser Plants in Bihar and W. Bengal Coal Bearing Areas

1847 SHRI CHITTA BASU: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state-

(a) whether any feasibility study has ever been undertaken for establishing coal-based fertiliser plants in Bihar and West Bengal Coal bearing areas, and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) (a) and (b) A techno-economic feasibility study for setting up a coal based fertiliser plant at Giddi, Bihar was prepared by the Fertilizer Corporation of India. The West Bengal Government had also submitted to the Central Government a project-cum-feasibility report for setting up a coal based fertiliser plant in the public sector in the Raniganj-Durgapur belt

Presently two large sized fertiliser plants based on coal are under implementation at Talcher in Orissa and Ramagundam in Andhra Pradesh. These plants are expected to be commissioned in the second half of 1978. It is proposed to watch the performance of these two coal based plants before planning any additional capacity based on coal.

Conversion of Bangalore-Guntakal line from Metre Gauge to Broad Gauge

1848 SHRI S R REDDY: Will the Minister of RAILWAYS be pleased to state,

(a) what is the time target for conversion from Metre Gauge to Broad Gauge of the Bangalore-Guntakal line;

(b) whether it is a fact that work on the project stopped recently,

(c) if so, what are the reasons for the same, and

(d) what steps are being taken to expedite the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN). (a) The construction of a parallel B. G. rail link from Guntakal to Dharmavaram and conversion of Dharmavaram to Bangalore line from M.G. to B.G. is expected to be completed by 1980, subject to timely availability of adequate funds

(b) and (c) The work on the project is in progress and has not been stopped

(d) Efforts are being made to secure a higher annual outlay for expediting the work on this project

Proposal to revive Law Commission

1849 SHRI MUKHTIAR SINGH MALIK Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether there is any proposal under consideration of the Government to revive the Law Commission,

(b) if so the personnel of the Commission;

(c) the date by which this Commission will start functioning, and

(d) the financial implications thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV) (a) The Eighth Law Commission has been reconstituted for a period of three years from 1st September 1977 to 31st August, 1980

(b) The Commission will consist of four Members including the Chairman and the Member-Secretary Shri P. M. Bakshi, Member-Secretary of the previous Commission has already been appointed as Member Secretary of the present Commission. Steps are being taken to appoint the Chairman and other Members

(c) The Commission will start functioning as soon as the Chairman and other two Members of the Commission are appointed.

(d) The estimated annual expenditure is Rs 2,14,000/- for the Commission and Rs 6,29,000/- for Secretariat assistance and other expenses

Adoption of Children

1850 SHRI EDUARDO FALEIRO. Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether it is a fact that Muslims, Christians, Parsis and members of communities other than Hindus cannot legally adopt a child in India,

(b) whether the inability of the minority communities to go in for legal adoption has grave implications for those interested in adopting children

(c) whether the Adoption of Children Bill has been treated so far with plain indifference and it has made hardly any progress, keeping would be adoptive parents on tenter hooks

(d) whether the Indian Council of Social Welfare has presented a Memorandum to the Prime Minister urging him to take early steps in this matter; and

(e) if so, what are the broad outlines of this memorandum and what action is contemplated in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV) (a) The position stated is generally correct. Under the Hindu Adoptions and Maintenance Act, 1956, adoption is permitted amongst—

(i) Hindus by religion;

(ii) Buddhists, Jains and Sikhs; and

(iii) Persons domiciled in India (excluding Jammu & Kashmir) who